NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 23/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/600/ (IB)/2017

NAME OF THE PETITIONER(S)

: VISHNU SUDHA TEXTILES

NAME OF THE RESPONDENT(S)

: SHRI KRISHNAKANTH TEXTILES PVT LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

(For A.1C-MYCEANY OR SED WATES)

For operational Coeditor Al. Sur

ORDER

Counsel for the petitioner/Operational Creditor present and stated that a notice sent to the respondent/Corporate Debtor returned unserved with an endorsement "insufficient address". Counsel for petitioner is directed to send a fresh private notice to the correct address of the respondent. Counsel for petitioner has filed a memo praying to issue order to send notice to the respondent by way of paper publication. The petitioner is directed to make paper publication in newspaper in vernacular language and one in English having wider circulation in the District in which the office of the company is situated and file an affidavit by the next date of hearing alongwith proof of advertisement. Put up on 27.10.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy Member (Judicial)

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